

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
A.C.(S.B.) No. 11 of 2007

.....
Michael Masidas Tirkey Appellant
Versus
Ajit Kumar Toppo & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellant : Mrs. Swati Shalini, Advocate
For the Respondent Nos.2 & 3 : Mr. Jayant Franklin Toppo, S.C.-VII.
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09/26.06.2020

When the matter is taken up, learned counsel, Mrs. Swati Shalini has submitted that she has informed the Court for an adjournment in this case as she has no proper instruction with regard to present status of the appellant as there was interim order in favour of the appellant in terms of order dated 24.07.2007.

Learned counsel for the appellant has submitted that some time may be given as she has to inform learned counsel for the private respondent, Mr. M. M. Pan.

Learned counsel for the respondent nos. 2 &3 is presently represented by Mr. Jayant Franklin Toppo, S.C.-VII, as such, office is directed to reflect the name of Mr. Jayant Franklin Toppo, S.C.-VII in the cause list, in place of Mr. Praveen Kumar, S.C.-III.

Under the aforesaid circumstances, let the case be listed after lock down period is over.

It is made clear that this appeal has been admitted on 24.07.2007, as such, it is expected that on the next date, no further adjournment shall be sought for on any ground.

(Kailash Prasad Deo, J.)

Sunil-Jay/